

No. 388/XXXVI(3)/2020/40(1)/2020  
Dated Dehradun, October 26, 2020

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand {The Uttar Pradesh State Legislature (Officers Salaries and Allowances)} (Amendment) Act, 2020' (Act No. 30 of 2020).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 22 October, 2020.

**The Uttarakhand {The Uttar Pradesh State Legislature (Officers Salaries and Allowances)} (Amendment) Act, 2020**

(Uttarakhand Act No. 30 of 2020)

**AN**

**ACT**

further to amend the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 in the context of the State of Uttarakhand;

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy-first year of the Republic of India as follows:-

**Short title and commencement** 1. (1) This Act may be called the Uttarakhand {the Uttar Pradesh State Legislature (Officers Salaries and Allowances)} (Amendment) Act, 2020.

(2) It shall come into force at once.

**Amendment of section 2** 2. In the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 in the context of the State of Uttarakhand, sub section (2) of section 2 shall be omitted.

By Order,

**PREM SINGH KHIMAL,**

Secretary.

## Statement of Objects and Reasons

In proposed bill omission of sub- section (2) of section 2 of Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 is proposed.

2- The proposed bill fulfills the above said objectives.

**Trivendra Singh Rawat**  
**Chief Minister of Uttarakhand.**